GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:4088
ANSWERED ON:15.12.2009
FUNDS FOR YOUTH AND SPORTS ACTIVITIES
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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether adequate funds are available for promoting schemes for the benefit/welfare of youth and sports activities in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to formulate any strategy to improve and develop the welfare of youth and sports activities in the country;
- (d) if so, the details thereof, State-wise;
- (e) the funds allocated/released for the construction of new stadium, sports hostels and for various schemes in the States including Gujarat and Maharashtra during each of the last three years and the current year, State-wise;
- (f) whether there is any special scheme for promoting the talented sports persons in rural areas; and
- (g) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS & SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

(a)&(b): Yes, Madam. The Revised Estimate for the financial year 2008-09 of the Ministry of Youth Affairs and Sports was Rs.1311 crore (Plan). The Budget Allocation of the Ministry for the year 2009-10 is Rs.2699 crore (Plan).

(c) to (g): In so far as increase in youth activities are concerned, the strategy of the Ministry is to help bring about social transformation in rural areas by promoting and developing among the youth, awareness and commitment to values of national integration, discipline, secularism and citizenship. The Ministry also strives to imbibe a spirit of voluntarism and community service in the young minds of students. In order to achieve the above, the Ministry has already initiated action to expand the programmes of the schemes namely, Nehru Yuva Kendra Sangathan, Scouting and Guiding and the National Service Scheme

Till 31st March, 2005, the Ministry was supplementing the efforts of the State Government for creation of Sports facilities including construction of Stadia, Sports Hostels and other sports infrastructure. However, with effect from 01.4.2005, the Centrally Sponsored Scheme of Creation of Sports Infrastructure was transferred to the State Sector and only committed liabilities were being considered upto 31.3.2007 as per the relaxation given by the Planning Commission. As such, no fresh case could be considered for Central financial assistance for construction of new Stadia and Sports Hostels in five years under the erstwhile Sports Infrastructure scheme.

In order to increase sports activities, the Government of India has launched a nationwide scheme for the promotion of rural sports infrastructure. Under the scheme, which has been named as Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA), all village and block Panchayats and their equivalent administrative units will be provided with basic sports infrastructure in phased manner over a period of 10 years by covering 10% each year. The scheme also provides for organizing rural sports competitions at block, district, state and national level. The scheme is expected to promote mass participation in sports among youth leading to a healthy and socially inclusive society and participation of youth in community development.

The XIth Five Year Plan outlay for this scheme, which was launched in the financial year 2008-09 was Rs.1500 crore. The scheme envisages to cover around 2.50 lakh village panchayats and 6,400 block panchayats (including their equivalent units) in a phased manner over a period of 10 years at an annual coverage of 10%. The scheme is implemented through the State Governments /UTs. administrations.

Proposal complete in all respects received from 28 States/UTs. in 2008-09 and 2009-10 have been given approval/sanction to cover 24,088 village Panchayats and 654 block panchayats in these states/UTs under PYKKA. The State-wise details of fund allocated and fund sanctioned /released during 2008-09 and 2009-10 are given below:

2008-09 (Rupees in Crore)

1.	Andhra Pradesh	2190	113	25.98	12.99# 12.99##
2.	Assam	333	22	4.81	3.85
3.	Bihar	847	53	10.44	5.22#
4.	Chhattisgarh	982	14	10.11	5.05#
5.	Goa	19	4	0.35	0.18#
6.	Gujarat	1369	22	14.20	7.10#
7.	Haryana	619	12	6.51	3.26#
8. Prad	Himachal lesh	324	8	4.02	2.01# 2.01##
9. Kash	Jammu & mir	413	14	5.32	2.66#
10.	Kerala	100	15	1.60	0.80#
11.	Madhya Pradesh	2304	31	23.65	11.82#
12.	Maharashtra	2689	35	27.55	8.91# 4.86#
13.	Manipur	79	4	1.08	0.87#
14.	Mizoram	82	3	1.07	0.85#
15.	Nagaland	110	5	1.48	1.18#
16.	Orissa	623	31	7.34	3.67# 3.67##
17.	Punjab	1233	14	12.55	6.27# 6.28##
18.	Rajasthan	869	24	9.43	3.71# 1.01#

19.	Sikkim	16		10	0.67 0.54# 0.14##	
20.	Tamil Nadu	1261		38	13.82 5.00# 1.91#	
21.	Tripura	104		4	1.36 1.09#	
22.	Uttar Pradesh	5203		82	53.91 10.00# 16.96#	
23.	Uttrakhand	750		10	8.89 3.00# 1.45#	
24.	West Bengal	335		33	4.63 2.32#	
Total		22,854	601 2	250.77 83.85 69.78		

First Installment

Second Installment

2009-2010 (Rupees in Crore)

- S. No Name of No. of Village No. of Block Total Amount State Panchayats Panchayats Sanctioned(Rs.) approved approved
- 1. UT of Andaman 19 1 0.23 & Nicobar
- 2. Jharkhand 430 21 4.79
- 3. Karnataka 565 18 6.22
- 4. Meghalaya 83 8 1.32
- 5. Mizoram 164 5 2.08

Total 1261 53 14.64